

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 236 of 2020

IN THE MATTER OF:

Ramsons Vikram Pvt. Ltd. & Ors.

...Appellants

Vs.

M/s Mentor Capital Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. S. Vivekananda, Advocate.

ORDER

(Through Virtual Mode)

21.12.2020: Heard the Learned Counsel for the Appellant. Notice is ordered to the Respondent returnable by 08th February, 2021. Let the requisites be filed along with a process fee on or before 06.01.2021. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode. Also notice is permitted to be served on the Respondent through speed post.

The Registry is directed to List the matter on **08th February, 2021**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**